

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/559/2014

DATE OF ORDER: 13.03.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Ghanshyam Singh son of Chhote Lal, aged around 24 years, resident of Village Mukarpura, Post Bandikui, Tehsil Baswa, District Dausa (Rajasthan).

....Applicant

Mr. Amit Mathur, counsel for applicant.

VERSUS

1. The Union of India through its General Manager, North Western Railway, Malviya Nagar, Jagatpura Road, Jaipur.
2. The Chief Works Manager, North Western Railway, Ajmer.

....Respondents

Mr. Anupam Agarwal, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

At the very outset, Shri Amit Mathur, learned counsel for the applicant submitted that the applicant would be satisfied if a direction is issued to the respondents to revisit the order dated 22.05.2014 (Annexure A/1) and a fresh order is passed in terms of principles laid down by the Hon'ble Supreme Court in the case of **Avtar Singh vs. Union of India & Ors.**, (2016) 8 SCC 471.

2. In view of the above limited prayer made by learned counsel for the applicant, the Original Application is disposed of with a direction to respondent no. 2 to revisit the order dated

22.05.2014 (Annexure A/1) and pass a reasoned and speaking order while keeping in view the principles laid down by the Hon'ble Supreme Court in **Avtar Singh**'s case (supra). The applicant shall also be afforded an opportunity of hearing while revisiting the order dated 22.05.2014 (Annexure A/1). The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat